

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 52(ND)16**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017**

**NAME OF THE COMPANY: M/s. Mr. Pankaj Arora & Ors. V/s. M/s. International Institute of  
Finance Markets Ltd. & ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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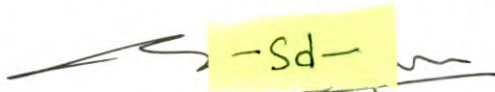
**Present:** For Petitioner (s): Mr. Adhirath Singh, Advocate  
Mr. Jatin Sehgal, Advocate

For Respondent (s): Mr. Krishnendu Dutta, Advocate  
Ms. Prachi Jomri, Advocate  
Mr. Shantanu Parashar, Advocate

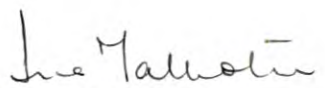
**Order**

Reply in this case has been filed by the respondents. Cost in terms of the previous order is stated to have been paid. Let the receipt evidencing the same be placed on record.

Ld. counsel for the petitioner prays for some more time to address the final arguments.  
At his request adjourned to 21<sup>st</sup> September 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]